

**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF AMRIT FEEDS LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>AMRIT FEEDS LIMITED</b>
2.	Date of incorporation of corporate debtor	22/07/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate identity number of corporate debtor	U15339WB1994PLC064082
5.	Address of the registered office and principal office (if any) of corporate debtor	158 LENIN SARANI KOLKATA WB 700013 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 22/10/2019
7.	Estimated date of closure of insolvency resolution process	19/04/2022 (Being 180 days from the commencement of CIRP)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	<b>MR. PANKAJ KUMAR TIBREWAL</b> <b>Registration No. IBBI/IPA-001/IP/P-01577/2018-2019 /12410</b>
9.	Address and e-mail of the interim resolution professional, as registered with the board	Chitra 3E, Duke Residency, 13 Chanditala Lane, Ashok Nagar Park, Tollygunge, Regent Park, Kolkata, West Bengal-700040 <b>EMAIL- tibrewalpankaj@yahoo.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9.	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co-operative Housing Society, 15B, Ballygunge Circular Road, Kolkata- 700019 <b>EMAIL-<a href="mailto:amritfeeds@aaainsolvency.com">amritfeeds@aaainsolvency.com</a></b>
11.	Last date for submission of claims	05/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorised representatives are available at:	NA

P. K. Tibrewal



**FOR THE ATTENTION OF THE CREDITORS OF AMRIT FEEDS LIMITED**

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of **AMRIT FEEDS LIMITED** on 22/10/2019. (Order received on 25/10/2019)

The creditors of **AMRIT FEEDS LIMITED** are hereby called upon to submit their claims with proof on or before **05/11/2019** to the interim resolution professional at the address mentioned against entry No. 10.

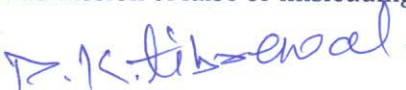
The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorised Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

  
**MR. PANKAJ KUMAR TIBREWAL**  
**Insolvency Professional**  
**AAA Insolvency Professionals LLP**



**Regn. No.- IBBI/IPA-001/IP/P-01577/2018-2019 /12410**

**Date: 26/10/2019**

**Place: Kolkata**